

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2567
TO BE ANSWERED ON 14.03.2016
WELFARE SCHEMES FOR WOMEN WORKERS**

†2567. DR. PRITAM GOPINATH MUNDE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of welfare schemes being run by the Government for women workers in various part of the country;**
- (b) whether the Government has issued any guidelines to the State Governments for making working conditions better. Regularizing working hours and providing security, maternity benefits and for paying equal wage to women in various sectors;**
- (c) if so, the details thereof;**
- (d) the number of schools opened/proposed to be open for the education of the children of women workers in the country including Maharashtra during the last three years State-wise; and**
- (e) the details thereof, State-wise?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): Ministry of Women and Child Development is implementing schemes like Working Women Hostel Scheme for providing safe accommodation for working women away from their place of residence and Rajiv Gandhi National Creche Scheme for children of working Mothers (including single mother) which provides day care facilities for running crèche of 25 children in the age group of 0-6 years from families having monthly income of less than Rs. 12,000/.The Ministry of Labour and Employment is administering a grant-in-aid scheme under which financial assistance is provided to Non-Governmental Organizations (NGOs)/Voluntary Organizations for taking up action programmes/projects through awareness generation camps for the benefit of women labour in various parts of the country.

(b) & (c): Adequate provisions exist under various labour laws and rules made there under for improving the working conditions, regulating timings of work, safety of women, maternity benefit and payment of equal wages in various sectors. Under the provisions of Section 3 of the Minimum Wages Act, 1948, the wages fixed by the appropriate government are equally payable to both male and female workers and the Act does not discriminate on the basis of gender.

(d) & (e): No separate schools have been opened/proposed to be opened for the children of women workers by the Ministry of Labour and Employment. However the Ministry is implementing the National Child Labour Project (NCLP) Scheme since 1988 in the areas of high concentration of child labour under the age group of 9-14 years where they are provided with bridge education, vocational training, mid day meal, stipend, health care, etc. before being mainstreamed into formal education system. Children in the age of 5-8 years are directly linked to the formal education system through a close coordination with the Sarva Shiksha Abhiyan (SSA).
